

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 26

MA 166/2018 MA 170/2018 IA 714/2022 IA 1650/2023 IA 1633/2023 In

C.P.(IB)292/MB/2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **06.05.2024**

NAME OF THE PARTIES: **M/S. EDELWEISS ASSET**
RECONSTRUCTION COMPANY LTD. V/S
M/S. BHARATI DEFENCE &
INFRASTRUCTURE LTD.

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

MA No. 166/2018, 170/2018 –

1. Mr. Naman Kamdar, Advocate appeared for the Liquidator.
2. Mr. Aman Agarwal, Advocate i/b IC Legal for Respondent No.17 in MA No. 166/2018.
3. Learned Counsel for the Punjab International Finance limited, Landon seeks time.
4. Learned Counsel for the Liquidator informs that Corporate Debtor has been sold as going concern and these applications are to be prosecuted by Successful Buyer henceforth, however, substitution of name of Successful

Buyer is pending on account of balance pending consideration to be received.

5. List these MAs' along with IAs' on **01.08.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna